

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 20 OF 2026 (WZ)

IN THE MATTER OF:

Surtaji Hamirji Jadeja

: Applicant

V/s

State of Gujarat & Ors.

: Respondents

**REPLY ON BEHALF OF THE RESPONDENT No. 04:
CENTRAL POLLUTION CONTROL BOARD (CPCB)**

1. That, Hon'ble NGT (PB) vide order dated 24.02.2026 has sought reply of respondents (CPCB is Respondent No. 04) in the instant matter. Thereby, the submission is made in following paragraphs.
2. That, CPCB has been constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under the Water Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981") and the Environment (Protection) Act, 1986 (hereinafter referred to as "E (P) Act, 1986") and the rules made therein. State Pollution Control Board/ Pollution Control Committee in respective State/Union Territory has been constituted under Section 4 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 6 of the Air (Prevention and Control of Pollution) Act, 1981 in the respective State/ Union Territory and are empowered for implementation of the provisions of both the Acts.
3. That, the matter is related to allegations against an industrial unit namely M/s Shree Bhagwati Buildinfra Private Ltd. Company (Respondent No. 10) who is engaged in manufacturing of Bromine (Br₂) and NaCl (salt) in Village Mudhan, Tehsil Lakhpat, Kutch District in the State of Gujarat.
4. The applicant has alleged that the unit is operating without Consent To Operate (CTO) and abstracting ground water in violation of the CRZ clearance granted by the SEIAA, Gujarat. The applicant alleged that the said company is not only operating large swathes of salt pan but also manufacturing Bromine, without requisite clearances and permissions under the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

REPLY:

5. That, para-wise comments on the petition are submitted as follows:
6. Para 1 to 8 of petition are general facts & statements by the applicant, hence do not require comment from CPCB.



7. That, para 9 to 15 mention about violations of at least six environmental norms, such as:

- Illegal extraction of ground water;
- Blocking of natural water flow of river Luni and three other rivers namely Mthi, Khari and Kangwari;
- Violation of conditions stipulated in CTE issued by GPCB such as:
- Industry shall not carry out any activity which may attract the applicability of EIA Notification 2006 and Strict adherence to Zero Liquid Discharge condition;
- Operationalization of the unit without valid Consent to Operate (CTO), Violation of EIA Notification 2006 by not obtaining Environment Clearance for manufacturing, handling and storage of Bromine and Violation of CRZ Notification 2011 & 2019 by clearing of mangroves and developing road in the project area.

8. That, it is humbly submitted that Consent to Establish (CTE), Consolidated Consent and Authorization (CC&A) related permissions are issued and dealt by the State Pollution Control Board (in this matter Gujarat Pollution Control Board-GPCB). Further, groundwater extraction related permission, forest clearance, CRZ permission & environment clearance related permission is dealt by Central Ground Water Authority/ Central Ground Water Board, Forest Department and SEIAA, respectively.

9. That, as per the CTE and CCA granted by GPCB, the said unit is engaged in production of Bromine and NaCl (salt). Thus, as per the Classification of industrial Sectors into Red, Orange, Green, White and Blue Categories by CPCB, Bromine manufacturing is classified under Red category industry and manufacturing of iodized salt is classified under Orange category (**Annexure -1**).

10. That, it is humbly submitted that CPCB has obtained status of investigation and action taken in the matter from GPCB. The information provided by GPCB are summarized below.

- i. No bore-well observed within premises of the unit. Also, no complaint raised by the applicant in GPCB regarding illegal encroachment in river Luni.
- ii. As per latest inspection report, generated industrial wastewater by the unit is treated in ETP along with brine and discharged into solar evaporation pond and reused back in process.
- iii. The unit has obtained CCA from GPCB for production of Bromine and Sodium Chloride salt. The CCA was issued to the unit vide Consent Order No. AWH-153102, Dated 31.01.2026 which is valid up to 17.12.2030 (**Annexure-2**).
- iv. EIA applicability for isolated storage & handling of hazardous chemicals, the entry of 6(b) is omitted vide S.O. 1960 (E) dated 13th June 2019 by the Ministry of Environment, Forests and Climate Change. (**Annexure-3**).
- v. The unit has obtained CRZ clearance from SEIAA Gujarat vide No. SEIAA/Guj/CRZ/1156/2024 dated 12.08.2024 (**Annexure-4**). As per the said CRZ clearance, out of total land area of 15000 ha, 90.8% area is outside CRZ and 9.2% area is covered under CRZ (CRZ-IB – 8.9% & CRZ-II NDZ – 0.3%).

12. That, para 16, 17 and 20 pertain to district administration / revenue department and hence do not require comment from CPCB.



13. That, para 18 and 19 pertain to GPCB / State Level Environment Impact Assessment Authority and hence do not require any comment from CPCB.
14. That, the answering respondent craves reply of the Hon'ble Tribunal to file additional reply, in future, if required.
15. That, in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant OA.

Arvind Kumar Jha

(Arvind Kumar Jha)

Scientist 'E' & RD (Vadodara)

Central Pollution Control Board



BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

Regd. No.: 918
Date: 18/04/2026.

ORIGINAL APPLICATION NO. 20 OF 2026 (WZ)

IN THE MATTER OF:

Surtaji Hamirji Jadeja

: Applicant

V/s

State of Gujarat & Ors.

: Respondents

AFFIDAVIT

I Arvind Kumar Jha, aged 48 years, having office at the Regional Directorate (Vadodara), Central Pollution Control Board (CPCB), Nr. VMC Ward No. 10 Office, High Tension Road, Subhanpura, Vadodara, 390023, do hereby solemnly affirm, declare on oath and state as under:

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

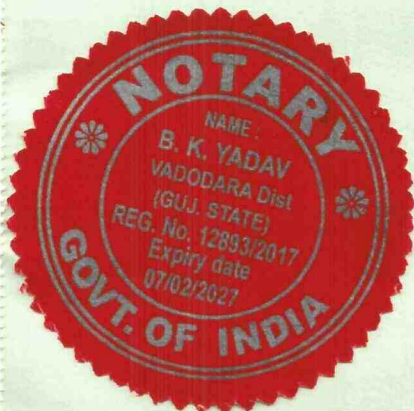
Arvind Jha
DEPONENT

VERIFICATION

Verified at Vadodara on this 18th Day of April, 2026 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Verified at Vadodara on this 18th Day of April, 2026.

Arvind Jha
DEPONENT



Solemnly Affirmed / Declared
Sworn Before me by Self

B. K. Jadeja
B. K. YADAV
NOTARY



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Classification of Sectors into Red, Orange, Green, White and Blue Categories

(A tool for progressive environmental management)



Central Pollution Control Board

“Parivesh Bhawan”, East Arjun Nagar

Delhi-110032

(January 2025)

S. No.	Sector	W1	W2	W3	PI _w	A1	A2	A3	PI _A	H1	H2	PI _H	Pollution Index (PI)	Category	Remarks	Concerned Division
15	Flavoured Betel nuts production/ grinding (completely dry mechanical operations)	0	0	0	0	0	0	0	0	0	0	0	0	White		IPC-V
16	Manufacturing of shoe Brush and wire Brush	0	0	0	0	0	20	0	20	0	0	0	20	White		IPC-V
~C~																
17.0	MANUFACTURING OF INDUSTRIAL CARBON INCLUDING ELECTRODES AND GRAPHITE BLOCKS, ACTIVATED CARBON, CARBON BLACK															
17.1	Carbon black manufacturing	20	15	20	55	25	30	30	85	30	20	50	92.9	Red		IPC-I
17.2	Industrial carbon including electrodes & graphite blocks and calcined pet coke	20	15	20	55	25	25	25	75	30	10	40	86.9	Red		IPC-II
17.3	Activated carbon manufacturing (with steam activation)	20	15	20	55	25	25	15	65	0	0	0	74.6	Orange		IPC-V
18.0	INORGANIC CHEMICALS															
18.1	Basic inorganic chemicals and electro chemicals and its derivatives including manufacturing of acid	10	30	25	65	30	30	20	80	20	20	40	90.5	Red		IPC-I
18.2	Phosphorous and its compounds, including phosphorous rock processing	20	30	20	70	35	25	10	70	10	30	40	86.5	Red		IPC-I
18.3	Chlorates, per-chlorates & peroxides	20	30	20	70	30	20	25	75	20	20	40	88.8	Red		IPC-I
18.4	Chlorine, fluorine, bromine, iodine, and their compounds	10	30	25	65	35	20	10	65	20	20	40	83.4	Red		IPC-I
19	Coke oven plant, coal liquefaction, coal tar distillation and fuel gas-making	30	30	30	90	25	30	35	90	25	50	75	98.3	Red		IPC-II
20.0	CEMENT PLANTS															

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S. No.	Sector	W1	W2	W3	PI _w	A1	A2	A3	PI _A	H1	H2	PI _H	Pollution Index (PI)	Category	Remarks	Concerned Division
155	Ship breaking industries	0	0	0	0	0	30	0	30	30	20	50	57.5	Orange	Ship breaking releases a large number of pollutants, including toxic waste, used/waste oil, polychlorinated biphenyls, and heavy metals.	WM-III
156	Slaughterhouse / Slaughterhouse (with rendering plant)/ integrated slaughtering unit, meat processing units, bone mill, processing of animal horns, hoofs and other body parts	30	25	30	85	25	20	25	70	0	0	0	90.3	Red		IPC-IV
157	Manufacturing of Silica gel	10	25	20	55	30	0	20	50	25	10	35	74.1	Orange		IPC-I
158	Manufacturing of Iodized Salt from Crude / Raw Salt	10	20	15	45	25	0	25	50	0	0	0	61.3	Orange	Process may involve boiling in evaporators (multiple effect evaporators), centrifuging, iodization, mixing, etc.	IPC-V
159	Manufacturing of Starch / Sago / Sorbitol	20	25	25	70	25	0	25	50	0	0	0	77.5	Orange		IPC-III
160	Stone crushers	0	0	0	0	25	30	0	55	0	0	0	55	Orange		IPC-V
161	Stone crushing/grinding/washing & screening of riverbed material(s)	10	0	25	35	25	30	0	55	0	0	0	62.9	Orange		IPC-V



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous and Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application inward no. **109000637 dated 18/12/2025** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. Shree Bhagwati Buildinfra Private Limited,
Unsurveyed Land, at Mota rann, Kutch,
Mudhan, Tal: Bhuj,
Dist: Kutch- 370 001.

1. Consent Order No. AWH-153102 Date of issue: 31/01/2026.

2. The consents shall be valid upto 17/12/2030 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. no.	Product	Quantity
1	Bromine	1250 MT/Month
2	Salt	5,00,000 MT/Month

Subject to specific condition:

- Industry shall not carry out any activity which may attract the applicability of EIA notification-2006 & its amendment.
- Industry shall comply with circular of the Board dated 27/08/2021 regarding retrofitting of emission control/ equipment in D.G. Set of capacity 125 KVA and above as per system & procedure for emission compliance testing of Retrofit Emission Control Devices (RECD) for D.G. Set issued by CPCB dated 01/02/2022 at the earliest and submit compliance.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1 Total water consumption 2542.5 KLD. Industry shall provide DM plant, out of which
 - DM permeate, about 508 KLD, shall be used for industrial purpose & 25 KLD shall be used for domestic purpose.
 - DM reject, about 120 KLD, shall be used for preparation of lime slurry & remaining shall be used for salt washing in salt pan.

R.P.A.D

- 3.2 The quantity of the brine water consumption shall not exceed 48400 KLD.
- 3.3 Source of Water: - CGWA.
- 3.4 The quantity of the total water consumption for industrial purpose shall not exceed 2517.5 KL/Day
- 3.5 The quantity of the fresh water consumption for domestic purpose shall not exceed 25 KL/Day.
- 3.6 The quantity of industrial effluent generated from manufacturing process & other ancillary operation shall not exceed 532 KL/Day.
- 3.7 The quantity of domestic waste water (Sewage) shall not exceed 5 KL/Day.
- 3.8 Industry shall operate Effluent Treatment Plant (ETP) adequately so that treated industrial effluent shall conform to the following norms:

PARAMETERS	PRESCRIBED LIMITS
pH	6.5 to 8.5
Temperature	40°C
Colour (Pt. Co. scale) in units	100 units
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Phenolic Compounds	1 mg/L
Ammonical Nitrogen	50 mg/L

All efforts shall be made to remove colour & unpleasant odour as far as practicable

- 3.9 There shall be no discharge of industrial effluent. Treated effluent 48932 KLD (brine water: 48400 KLD + Industrial effluent from process: 532 KLD), after necessary treatment shall be discharged into solar evaporation pond & recycled in to process, in order to achieve Zero Liquid Discharge.
- 3.10 Industry shall provide solar evaporation pond with leakage proof flooring and lining.
- 3.11 Industry shall provide fixed pipeline with flow meter for reuse of treated effluent & for conveyance of treated effluent to solar pond and maintain its record.
- 3.12 Industry shall provide fixed pipeline and flow meter for reuse/ recycling of treated effluent and maintain its records at site.
- 3.13 Sewage shall be treated separately in establish STP with conform to the following standards as per Hon.ble NGT order in the matter of OA No.1069/2018 dated 30/04/2019.

PARAMETERS	GPCB NORMS
pH	5.5-9.0
Biochemical Oxygen Demand (BOD)	10 mg/L
Total suspended solids (TSS)	20 mg/L
Chemical Oxygen Demand (COD)	50 mg/L
Nitrogen –Total	10 mg/L
Phosphorous-Total (for discharge into Ponds, Lakes)	1.0 mg/L
Fecal Coliform	Desirable-100 MPN/100ml Permissible -230 MPN/100 ml



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
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- 3.14 Treated domestic effluent conforming to above standard shall be discharged on land for gardening and plantation purpose within premises only. In no case waste water shall be discharged outside premises.
- 3.15 Industry shall provide fixed pipeline network with flow meter for even distribution of treated domestic effluent and maintain its record.
- 3.16 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

4. CONDITIONS UNDER THE AIR ACT:

4.1. The following shall be used as fuel in Boilers and D.G. Sets respectively:

Sr. No.	Utility	Fuel	Quantity
1.	Boilers	Coal/Lignite	1.9 MT/Hr
2.	D.G. Set (2 nos.) (125 KVA)	HSD	720 Liter/Day each
3.	D.G. Set (2 nos.) (650 KVA)	HSD	1950 Liter/Day each
4.	D.G. Set (3 nos.) (500 KVA)	HSD	1680 Liter/Day each

- 4.2. The applicant shall install air pollution control system in order to achieve emission norms.
- 4.3. The flue gas emission through stack attached to Boilers & D.G. Sets shall conform to the following standards.

Sr. No	Stack attached to	Stack height	APCM	Parameter	Permissible limit
1.	Boiler (1 TPH)	55 mtr common stack	ESP & Water scrubber (common)	PM	150 mg/Nm ³
2.	Boiler (5 TPH)			SO ₂	100 ppm
				NO _x	50 ppm
3.	D.G. Set (2 nos.) (125 KVA)	11 mtr	Acoustic Enclosure	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
4.	D.G. Set (2 nos.) (650 KVA)	11 mtr	Acoustic Enclosure		
5.	D.G. Set (3 nos.) (500 KVA)	11 mtr	Acoustic Enclosure		

4.4. The process gas emission through stack attached to reaction vessel & feed enrichment section stack shall conform to the following standards.

Sr. No	Stack attached to	Stack height	APCM	Parameter	Permissible limit
1.	Reaction Vessel	12 mtr	Packed Column Scrubber	PM	150 mg/Nm ³
2.	Feed Enrichment Section Stack	12 mtr	Packed Column Scrubber	PM	150 mg/Nm ³

4.5. The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 18th November-2009. In addition to following parameters Industry shall also carry out AAQ monitoring of all

Outward No: 893354/2021

[Signature]

other applicable parameter as per MoEF notification dated 18/11/2009 and submit the report to the Board.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in $\mu\text{g}/\text{M}^3$
1.	Sulphur Dioxide (SO_2)	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO_2)	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than $10 \mu\text{m}$) or PM_{10}	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than $2.5 \mu\text{m}$) or $\text{PM}_{2.5}$	Annual 24 Hours	40 60

- 4.6. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.7. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.8. D.G. Sets Conditions

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- The minimum height of stack to be provided with each of the generator set shall be $H = h + 0.2 (\text{KVA})^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.



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- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:-**AWH- 153102** date of Issue: **31/01/2026**.

5.2 **M/s. Shree Bhagwati Buildinfra Private Limited**, is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous waste on the premises situated at unsurveyed land, at mota rann, Mudhan, Tal: Bhuj, Dist: Kutch.

Sr. No	Waste	Quantity	Schedule/ Category	Facility
1	Used/ Spent Oil	0.05 MTA	I-5.1	Collection, storage & reuse as lubricate within premises.
2	ETP Sludge	4500 MTA	I-35.3	Collection, storage & reuse back in plant.

5.3 The authorization shall be valid upto 17/12/2030.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

5.6 TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.
9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.

Outward NO:893/2016



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21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

6 SPECIFIC CONDITIONS:-

- 6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 6.2 Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 6.4 The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 6.7 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 6.8 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 6.9 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

7 GENERAL CONDITIONS: -

- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2 Applicant shall also comply with the general conditions given in annexure I.
- 7.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 7.4 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 7.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by

Outward No: 893/2022

statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.

- 7.6 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 7.7 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 7.8 In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 7.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

**For and on behalf of
GUJARAT POLLUTION CONTROL BOARD**



**(M. R. Macwana)
Unit Head**

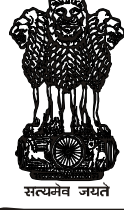
Date: - /02/2026

NO: PC/CCA-KUTCH-1997/GPCB ID-76360/

Issued to:

**M/s. Shree Bhagwati Buildinfra Private Limited,
Unsurveyed Land, at Mota rann,
Mudhan, Tal: Bhuj,
Dist: Kutch- 370 001**

Outward NO: 893354, 13/02/2026



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1752]

नई दिल्ली, बृहस्पतिवार, जून 13, 2019/ज्येष्ठ 23, 1941

No. 1752]

NEW DELHI, THURSDAY, JUNE 13, 2019/JYAISTHA 23, 1941

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 13 जून, 2019

का.आ. 1960(अ).—भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 का और संशोधन करने के लिए पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम(3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और उप-धारा (1) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, प्रारूप अधिसूचना सं. का.आ. 387(अ), तारीख 24 जनवरी, 2019 द्वारा प्रकाशित की गई थी, जिसमें उन सभी व्यक्तियों से जिनके उससे प्रभावित होने की संभावना थी, उक्त अधिसूचना के भारत के राजपत्र में प्रकाशन की तारीख से साठ दिनों के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

उक्त प्रारूप अधिसूचना के उत्तर में प्राप्त सभी आक्षेपों और सुझावों पर केन्द्रीय सरकार द्वारा सम्यक् रूप से विचार कर लिया गया है;

वर्ष 2030 तक पर्यावरणीय सुरक्षाओं के साथ समझौता किए बिना पेट्रोल के साथ 20 प्रतिशत मिश्रण के लक्ष्य को पूरा करने हेतु जैव-ईंधनों के उत्पादन में वृद्धि पर जोर को ध्यान में रखते हुए आसवनियों और इथेनॉल भंडारण के लिए पर्यावरणीय मंजूरी की प्रक्रिया को युक्तिसंगत बनाना और उसमें शीघ्रता लाना आवश्यक है।

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (2) के खंड (v) और उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में तारीख 14 सितंबर, 2006 द्वारा प्रकाशित उक्त अधिसूचना में निम्नलिखित और संशोधन करती है, अर्थात्:—

उक्त अधिसूचना में, अनुसूची में- (क) मद सं. 5(ख) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात्:—

परियोजना/कार्यकलाप	अधिकतम सीमा के साथ श्रेणी		शर्तें, यदि कोई हों
	क	ख	
5	विनिर्माण/संविरचन		
“5(ख) आसवनी	शीरा आधारित आसवनियां > 100 केएलडी गैर-शीरा आधारित आसवनियां > 200 केएलडी	शीरा आधारित आसवनियां ≤ 100 केएलडी गैर-शीरा आधारित आसवनियां ≤ 200 केएलडी	सामान्य शर्तें लागू होंगी”;

(ख) मद सं. 6(ख) और उससे संबंधित प्रविष्टियों का लोप किया जाएगा ।

[फा.सं. आईए-जे-11013/55/2017.आईए.॥(1) भाग]

गीता मेनन, संयुक्त सचिव

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और तत्पश्चात् निम्नलिखित संख्याओं द्वारा इसमें संशोधन किया गया था:—

1. का.आ.1949(अ) , तारीख 13 नवम्बर, 2006;
2. का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007
3. का.आ. 3067(अ), तारीख 01 दिसम्बर, 2009;
4. का.आ. 695(अ), तारीख 04 अप्रैल, 2011;
5. का.आ. 156(अ), तारीख 25 जनवरी, 2012;
6. का.आ. 2896(अ), तारीख 13 दिसंबर, 2012;
7. का.आ. 674(अ), तारीख 13 मार्च, 2013;
8. का.आ. 2204(अ), तारीख 19 जुलाई, 2013;
9. का.आ. 2555(अ), तारीख 21 अगस्त, 2013;
10. का.आ. 2559(अ), तारीख 22 अगस्त, 2013;
11. का.आ. 2731(अ), तारीख 9 सितंबर, 2013;
12. का.आ. 562(अ), तारीख 26 फरवरी, 2014;
13. का.आ. 637(अ), तारीख 28 फरवरी, 2014;
14. का.आ. 1599(अ), तारीख 25 जून, 2014;
15. का.आ. 2601(अ), तारीख 07 अक्टूबर, 2014;
16. का.आ. 2600(अ), तारीख 9 अक्टूबर, 2014;
17. का.आ. 3252(अ), तारीख 22 दिसंबर, 2014;
18. का.आ. 382(अ), तारीख 3 फरवरी, 2015;

19. का.आ. 811(अ), तारीख 23 मार्च, 2015;
20. का.आ. 996(अ), तारीख 10 अप्रैल, 2015;
21. का.आ. 1142(अ), तारीख 17 अप्रैल, 2015;
22. का.आ. 1141(अ), तारीख 29 अप्रैल, 2015;
23. का.आ. 1834(अ), तारीख 6 जुलाई, 2015;
24. का.आ. 2571(अ), तारीख 31 अगस्त, 2015;
25. का.आ. 2572(अ), तारीख 14 सितंबर, 2015;
26. का.आ. 141(अ), तारीख 15 जनवरी, 2016;
27. का.आ. 648(अ), तारीख 03 मार्च, 2016;
28. का.आ. 2269(अ), तारीख 01 जुलाई, 2016;
29. का.आ. 2944(अ), तारीख 14 सितंबर, 2016;
30. का.आ. 3518(अ), तारीख 23 नवंबर, 2016;
31. का.आ. 3999(अ), तारीख 09 दिसंबर, 2016;
32. का.आ. 4241 (अ) , तारीख 30 दिसंबर, 2016;
33. का.आ. 3611(अ), तारीख 25 जुलाई, 2018;
34. का.आ. 3977(अ), तारीख 14 अगस्त, 2018;
35. का.आ. 5733(अ), तारीख 14 नवंबर, 2018;
36. का.आ. 5736(अ), तारीख 15 नवंबर, 2018;
37. का.आ. 5845(अ), तारीख 26 नवंबर, 2018; और
38. का.आ. 345(अ), तारीख 17 जनवरी, 2019.

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 13th June, 2019

S.O. 1960(E).—Whereas, a draft notification further to amend the notification of the Government of India in the erstwhile Ministry of Environment and Forest vide number S.O. 1533(E) dated the 14th September, 2006 was published in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of the sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 vide S.O. 387(E), dated the 24th January, 2019, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of sixty days from the date of publication of the said notification in the Gazette of India;

Whereas, all objections and suggestions received in response to the said draft notification have been duly considered by the Central Government;

And whereas, there is a need for rationalising and expediting the environment clearance for distilleries and ethanol storage in view of the emphasis on increasing production of biofuels to meet the target of 20 percent blending with petrol by the year of 2030 without compromising the environmental safeguards.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, hereby makes the following further amendments in the said notification of the Government of India, in the erstwhile Ministry of Environment and Forests, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O.1533 (E), dated the 14th September, 2006, namely:—

In the said notification, in the SCHEDULE—(a) For item 5(g), and the entries relating thereto, the following item and entries shall be substituted, namely:—

Project/ Activity	Category with threshold limit		Conditions, if any
	A	B	
5	Manufacturing/Fabrication		
“5(g) Distilleries	Molasses based distilleries > 100 KLD	Molasses based distilleries ≤ 100 KLD	General Condition shall apply”;
	Non-molasses based distilleries >200 KLD	Non-molasses based distilleries ≤ 200 KLD	

(b) Item 6(b) and the entries relating thereto shall be omitted.

[F No.IA-J-11013/55/2017.IA.II(I) pt]

GEETA MENON, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended vide the following numbers:—

1. S.O. 1949 (E) dated the 13th November, 2006;
2. S.O. 1737 (E) dated the 11th October, 2007;
3. S.O. 3067 (E) dated the 1st December, 2009;
4. S.O. 695 (E) dated the 4th April, 2011;
5. S.O. 156 (E) dated the 25th January, 2012;
6. S.O. 2896 (E) dated the 13th December, 2012;
7. S.O. 674 (E) dated the 13th March, 2013;
8. S.O. 2204 (E) dated the 19th July 2013;
9. S.O. 2555 (E) dated the 21st August, 2013;
10. S.O. 2559 (E) dated the 22nd August, 2013;
11. S.O. 2731 (E) dated the 9th September, 2013;
12. S.O. 562 (E) dated the 26th February, 2014;
13. S.O. 637 (E) dated the 28th February, 2014;
14. S.O. 1599 (E) dated the 25th June, 2014;

15. S.O. 2601 (E) dated the 7th October, 2014;
16. S.O. 2600 (E) dated the 9th October, 2014
17. S.O. 3252 (E) dated the 22nd December, 2014;
18. S.O. 382 (E) dated the 3rd February, 2015;
19. S.O. 811 (E) dated the 23rd March, 2015;
20. S.O. 996 (E) dated the 10th April, 2015;
21. S.O. 1142 (E) dated the 17th April, 2015;
22. S.O. 1141 (E) dated the 29th April, 2015;
23. S.O. 1834 (E) dated the 6th July, 2015;
24. S.O. 2571 (E) dated the 31st August, 2015;
25. S.O. 2572 (E) dated the 14th September, 2015;
26. S.O. 141 (E) dated the 15th January, 2016;
27. S.O. 648 (E) dated the 3rd March, 2016;
28. S.O. 2269(E) dated the 1st July, 2016;
29. S.O. 2944(E) dated the 14th September, 2016;
30. S.O. 3518 (E) dated 23rd November 2016;
31. S.O. 3999 (E) dated the 9th December, 2016;
32. S.O. 4241(E) dated the 30th December, 2016;
33. S.O. 3611(E) dated the 25th July, 2018;
34. S.O. 3977 (E) dated the 14th August, 2018
35. S.O. 5733 (E) dated the 14th November, 2018;
36. S.O. 5736 (E) dated the 15th November, 2018;
37. S.O. 5845(E) dated the 26th November, 2018; and
38. S.O. 345(E) dated the 17th January, 2019.



No. SEIAA/GUJ/CRZ/ 1156 /2024

Date: 12 AUG 2024

BY R.P.A.D.

Time Limit

Sub: CRZ Clearance for the project of salt by Shree Bhagwati Build Infra Private Limited Greater rann of Kutch in north of Sayra, Vil. Mudhan, Zara, Ta. Lakhpat, Dist. Kutch.

Dear Sir,

This has reference to your application for CRZ clearance along with Form-I as per CRZ Notification 2011, A CRZ map indicating the High Tide Line, Low Tide Line, CRZ Boundary, etc. prepared by the National Center for Sustainable Coastal Management(NCSCM), Chennai, along with superimposition of the proposed activities on CRZ map and its report prepared by NCSCM. EIA report prepared by Bhagwati Enviro Care Pvt. Ltd., dated 19/05/2022 seeking CRZ clearance submitted to the Forests & Environment Department (F&ED), Gujarat.

The proposal is for CRZ Clearance for the proposed project of salt works in 15000 Ha for salt production of 11,00,89,285 MT salt per year by solar evaporation system at Vil. Mudhan, Zara, Ta. Lakhpat, Dist. Kutch, Gujarat

The GCZMA vide their letter dated 14/01/2024 had recommended to the SEIAA, Gujarat, to grant the CRZ Clearance for the above-mentioned project based on its meeting held on 14/07/2022. Thereafter SEIAA discuss the proposal 02/08/2024 & referred back to SEAC later on SEAC send revised compilation dated 07/08/2024. The proposal was considered by SEIAA, Gujarat in its meeting held on 09/08/2024 at Gandhinagar. After careful consideration, the SEIAA hereby accords CRZ Clearance to above project under the provisions of CRZ Notification, 2011 subject to the compliance of the following conditions.

A. CONDITIONS :

A. 1 SPECIFIC CONDITION :

1. PP shall strictly adhere to all conditions of GCZMA recommendation issued vide letter no.ENV-10-2022-67-T-Cell dated 04.01.2024
2. As per CRZ recommendation total land area of 15000 ha by the Government of Gujarat at un surveyed land located in Lakhpat Taluka of Kutch District. Further, out of the total land area, 1339.5 ha is under CRZ-IB (Intertidal area), 41.9 ha is under CRZ-III (No Development Zone) and 13618.6 lies outside CRZ area. In order to develop saltpan and allied infrastructure as per CRZ Notification-2011 and any amendments thereof on land area of 1339.5 ha, CRZ clearance from the Gujarat Coastal Zone Management Authority would be required and shall not carry out any non-permitted activities in CRZ area as below:

Sr. no.	CRZ- Classification	Area in ha	Area in %
1.	CRZ- IB	1339.52	8.9
2.	CRZ-II (NDZ)	41.87	0.3
3.	Outside CRZ	13618.61	90.8
Total		15000	100

3. PP shall not carry out all any CRZ activities in prohibited area as per provision of CRZ notification.
4. Proponent shall carry out salt work, as per GCZMA recommendation. while, remaining outside 13618.61 Hectare area, proponent shall carry out salt pan activity, only after obtaining of CRZ opinion and permission, if outside area does not fall in prohibited CRZ area.
5. PP shall ensure that before commencing salt pan pond construction, proposed traffic routes should be inspected for any signs of bird nesting (especially ground-nesting species); and every effort should be made to try to avoid disturbing breeding birds.
6. In no case, any natural water runoff, creek or storm water flow shall be altered or restricted due to construction of salt pans.
7. The groundwater shall not be tapped to meet with the water requirements in any case.

No effluent or sewage or wastes shall be discharged into the sea / creek or in the CRZ area and shall be treated/ managed to conform to the norms prescribed the by the Gujarat Pollution Control Board and shall be reused/ recycled as per the approval of the Board.

Shree Bhagwati Build Infra Private Limited shall obtain consents/ authorization/permission of the Gujarat Pollution Control Board under applicable Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention



and Control of Pollution) Act 1981 and Rules under Environment (Protection) Act' 1986. Discharge of pollutants shall not exceed the limits prescribed under Environmental Acts/Rules.

10. M/s. Shree Bhagwati Build Infra private Limited shall adopt the necessary soil conservation measures to prevent any exposed soil from being eroded or blown over.
11. A separate budget shall be earmarked for environmental management and socio- economic activities and details thereof shall be furnished to this Department. The details with respect to the expenditure from this budget head shall also be furnished.
12. Project proponent has prepared Environment Management Plan with following objectives:
 - To ensure that environment friendly business practices are followed during construction and operational phases to minimize environmental impacts.
 - To avoid, or where avoidance is not possible, minimize, mitigate, or compensate for adverse impacts on workers affected communities and the surroundings.
 - To ensure occupational health and safety practices are followed during construction and operation phase.
 - To ensure that the pollutant concentration in the workplace does not exceed the stipulated Standards.
 - To monitor impacts on the environment and the effectiveness of mitigating measures during operation.
 - To ensure that the environmental control systems are adopted at the project site and are operating satisfactorily.
13. PP shall provide barriers such as screens and trees/shrubs around site boundaries to provide some buffer against dust propagation.
14. PP shall ensure that Construction sites should be provided with temporary facilities for collection and disposal of sewage.
15. PP shall ensure that Salt tolerant plants (shrubs, creepers, trees) shall also be planted at borders of salt pan bunds.

A. 3 OPERATION PHASE:

A. 3.1 WATER :

1. The water meter shall be installed and records of monthly water consumption shall be maintained regularly.

A. 3.2 AIR:

2. The fugitive emission in the work area shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health).

A. 3.3 SOLID / HAZARDOUS WASTE:

3. Project Proponent shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, as may be amended from time to time. Authorization of the GPCB must be obtained for collection / treatment / storage / disposal of hazardous wastes & other wastes.
4. Hazardous wastes shall be dried, packed and stored in separate designated hazardous waste storage facility with pucca bottom and leachate collection facility, before its disposal.
5. Oil spills if any shall be properly collected and disposed as per the prevailing Rules.
6. Necessary arrangements shall be made for safe disposal of municipal solid wastes as per the provisions of the Solid Wastes Management Rules, 2016 as amended from time to time and solid wastes shall not be released in marine water / coastal area in any case.
7. Used oil shall be sold only to the registered recyclers.
8. Any non-hazardous waste shall be disposed off as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.

A. 3.4 SAFETY:

9. First Aid Boxes shall be provided in adequate quantity at strategic locations.
10. Transportation of materials shall be as per the Motor Vehicle Act & Rules.
11. Occupational health surveillance of the workers shall be done and its records shall be maintained. Pre-employment and periodical medical examination for all the workers shall be undertaken as per the prevailing norms.

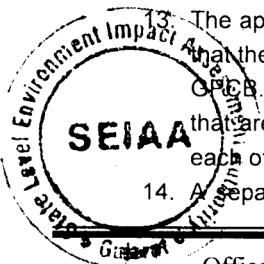
A. 3.5 NOISE:

12. The overall noise level in and around the area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibration dampers etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factories Act and Rules.

B. OTHER CONDITIONS:

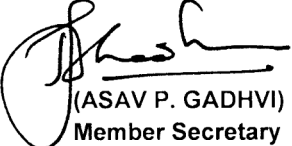
13. The applicant shall inform the public that the project has been accorded environmental/CRZ clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.

14. A separate environmental management cell with qualified personnel shall be created for environmental monitoring and



- management during construction and operational phases of the project.
15. Project proponent shall have to contribute financially for taking up the socio-economic upliftment activities in this region in consultation with the Forests and Environment Department and the District Collector/ District Development Officer.
 16. Environment Audit report indicating the changes, if any, with respect to the baseline environmental quality in the coastal and marine environment shall be submitted every year by project proponent, to Forests & Environment Department [F&ED], Gujarat and the SEIAA.
 17. Project Proponent shall bear the cost of the external agency that may be appointed by SEIAA or Forests & Environment Department [F&ED], Gujarat for supervision / monitoring of proposed activities and the environmental impacts of the proposed activities.
 18. Any other condition that may be stipulated by the SEIAA / F&ED from time to time for environmental protection / management purpose shall have to be complied with by Project Proponent.
 19. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board (GPCB), State Government and any statutory authority.
 20. No further expansion or modifications in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environment & CRZ Clearance from the concerned authority.
 21. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
 22. The project proponent shall undertake socio-economic developmental / community welfare activities as per the CSR Rules 2014.
 23. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
 24. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.
 25. It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated CRZ clearance terms and conditions in soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
 26. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 27. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
 28. The company in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary.
 29. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
 30. This CRZ clearance is valid for seven years from the date of issue.
 31. Any appeal against this CRZ clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 32. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this CRZ clearance cancelled.

With regards,
Yours sincerely,


(ASAV P. GADHVI)
Member Secretary



Issued to:

**Shree Bhagwati Build Infra Private Limited
Vil. Mudhan, Zara, Ta. Lakhpat, Dist. Kutch**

Copy to:-

1. The Director (Environment) & Additional Secretary, Block No.14, 8th floor, Forest & Environment Department, New

Sachivalay, Gandhinagar- 382010.

2. The Additional Chief Secretary, Forests & Environment Department, Govt. of Gujarat, Block 14, 8th floor, New Sachivalaya, Gandhinagar-382010.
3. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032.
4. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010.
7. Select File.

